

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.431 of 2020**

Sudarshan Mahato **Petitioner**

Versus

The State of Jharkhand & Anr. **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. A. K. Sahani, Advocate
For the State : Ms. Priya Shrestha, A.P.P

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

05/Dated: 07th September, 2021

1. As prayed for, by the learned counsel for the petitioner, put up this case after two weeks.
2. In the meantime, learned counsel is permitted to remove the defects, as pointed out by the office.

(Rajesh Kumar, J.)

Chandan/-